

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
Cr. Appeal (S.J.) No. 414 of 2006**

...

Sakli Devi

..... Appellant

**Versus**

The State of Jharkhand

..... Respondent

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**CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR**

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For the Appellant : Mr. Anjani Kr. Singh, Adv.

For the State : Mrs. Vandana Bharti, APP

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The matter was taken up through Video Conferencing. Learned counsel for the parties had no objection with it and submitted that the audio and video qualities are good.

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07/26.03.2021 As prayed for by the learned counsel for the appellant, put up this case after Holi Holidays.

**(Rajesh Kumar, J.)**

**Kamlesh/**